

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2482 of 2020

Habib Sk **Petitioner**

Versus

1. State of Jharkhand

2. Anwara Bibi **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Yasir Arafat, Advocate
For the State : Ms. Nehala Sharmin, A.P.P.

02/26.06.2020 Heard Md. Yasir Arafat, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complaint Case No. 175/2019.

The marriage of the complainant was solemnized with the petitioner three years back. It has been alleged that the petitioner had demanded Rs. 2,00,000/- as dowry and her ornaments were also taken away and mortgaged for starting a business.

The complaint petition is replete with specific allegation levelled against the petitioner who is the husband of the complainant and in such circumstances, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application accordingly stands rejected.

However, if the petitioner surrenders before the learned trial court within a period of four weeks and prays for bail his application for bail shall be disposed of without being prejudiced of this order.

(R. Mukhopadhyay, J.)